



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 384 Dispur, Tuesday, 21st August, 2012, 30th Sravana, 1934 (S.E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 21st August, 2012

No. LGL.109/2008/34. – The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XX OF 2012
(Received the assent of the Governor on 16th August, 2012)

THE ASSAM ENTRY TAX (AMENDMENT) ACT, 2012

AN

ACT

further to amend the Assam Entry Tax Act, 2008.

Preamble.

Whereas it is expedient further to amend the Assam Entry Tax Act, 2008, hereinafter referred to as the principal Act, in the manner hereinafter appearing:

Assam Act
XII of 2008.

It is hereby enacted in the Sixty-third Year of Republic of India as follows :-

Short title,
extent and
commencement

1. (1) This Act may be called the Assam Entry Tax (Amendment) Act, 2012.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of
Schedule.

2. In the principal Act, in the Schedule, for Serial No.59 with entries thereto, the following shall be substituted, namely:-

"59. Paper excluding newsprint and kraft paper.

2"

MOHD. A. HAQUE

Secretary to the Govt. of Assam,
Legislative Department, Dispur.